

SIKKIM

GOVERNMENT



GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Thursday 20th June, 2013

No. 285

**HIGH COURT OF SIKKIM
GANGTOK**

No12/Pro./HCS

Dated:10/05/2013

NOTIFICATION

HIGH COURT OF SIKKIM (GUEST HOUSE) RULES, 2013.

CITATION OF AUTHORITY:- The Chief Justice of the High Court of Sikkim in exercise of the powers conferred under Article 229 of the Constitution of India and all other powers enabling him in this behalf, is pleased to make the following rules relating to the Sikkim High Court Guest House at Bungalow No.11, VIP Colony, Gangtok.

1. Short title, commencement and application:

- (i) These rules may be called 'the High Court of Sikkim Guest House Rules, 2013'.
- (ii) They shall come into force at once.

2. Definition:

In these rules, unless the context otherwise requires:-

- (i) "Chief Justice" means Hon'ble the Chief Justice of the High Court of Sikkim and includes any Judge appointed by the President under Article 223 to perform the duties of the Chief Justice.
- (ii) "Court" means the High Court of Sikkim.
- (iii) "Registrar General" means the Registrar General of the High Court of Sikkim which includes the Registrar of the High Court of Sikkim.
- (iv) "The High Court Guest House" means the High Court of Sikkim Guest House at Bungalow No.11, VIP Colony, Gangtok (herein after called High Court Guest House).
- (v) "Schedule" means the Schedule to these rules.

3. Conditions:

- (a) The High Court Guest House will be available for use by the persons enumerated in Schedule 'I'.
- (b) No person (s) will be entitled to occupy the High Court Guest House without the prior permission of Hon'ble the Chief Justice or the Registrar General.

- (c) It will be the duty of the Chief Protocol Officer or Protocol Officer in-charge to apprise Hon'ble the Chief Justice on every occasion when there is occupancy in the High Court Guest House.
- (d) The Schedule of charge payable for the use of accommodation in the High Court Guest House is given in Schedule 'II' appended for these rules.
- (e) No person(s) shall ordinarily be permitted to stay in the High Court Guest House for a period exceeding seven days at a time.
- (f) In case the reserved accommodation is not availed of by a guest(s) on the first day of such reservation and no intimation of any change in programme is received by the Protocol Section of this Registry, the reservation made will be cancelled.
- (g) A Guest Register with detailed entries of guests shall be maintained by the Caretaker.
- (h) An Accounts Register with detailed entries of all receipt and expenditure shall be maintained by the Caretaker.
- (i) No reservation in the High Court Guest House shall be made for marriage ceremonies and other private social functions.
- (j) No cooking by the guest(s) will be allowed inside the premises of the High Court Guest House.
- (k) A person staying in the High Court Guest House shall ensure proper use of furniture, crockery etc., and in case of loss, damage or breakage of any article(s), he/she shall be liable to pay the value thereof as determined by the Registrar General.
- (l) All charges payable on account of rent, loss, breakage etc., shall be paid and the amount entered in the Accounts Register maintained for the purpose, before the guest(s) leave the High Court Guest House.
- (m) The Guest must make payments for STD Calls, Internet, phonograms etc., if any, before he/she leaves the Guest House. Necessary entries of all STD calls, Internet phonograms etc., if made by him/her shall be entered in the Register kept for the purpose.
- (n) Suite No. 1 in the High Court Guest House, shall be kept reserved to be allotted only under orders by Hon'ble the Chief Justice or any other Hon'ble Judge(s) as may be nominated by their Lordships.
- (o) The Room Rent should be deposited along with the request for booking of accommodation in the High Court Guest House. All details of payment of room rent, food charges, etc., shall be entered in the Accounts Register on day to day basis.
- (p) In case the accommodation is not availed of and the reservation cancelled at least 24 hours before the date of occupation, then the amount of Room Rent shall not be refunded.
- (q) The rate of rent laid down in Schedule II would be PER ROOM PER DAY and the check-out time would be 12 O'clock (noon).

- (r) The Caretaker or person placed in charge for the purpose at the Guest House shall maintain and update the Guest Register and Accounts Register on a day to day basis.

Power to relax Rules:

In very exceptional cases where Hon'ble the Chief Justice is satisfied that the operation of any rule(s) is causing undue hardship in any particular case, he may by order dispense with or relax the requirement of such rule(s) to such extent and subject to such conditions as the Hon'ble Chief Justice may consider necessary for dealing with the case in a just and equitable manner.

Schedule 'I'

List of persons entitled to accommodation in the High Court of Sikkim Guest House, situated at Bungalow no.11, VIP Colony, Gangtok.

1. Hon'ble Judges of the other High Courts.
2. Retired Hon'ble Chief Justice and Hon'ble Judges of the High Court of Sikkim and other High Courts.
3. Guests of Hon'ble the Chief Justice and Hon'ble Judge(s) of High Court of Sikkim.
4. Any other person(s) permitted by Hon'ble the Chief Justice and Hon'ble Judge(s) of the High Court of Sikkim.

Schedule 'II'

Statement showing the rates of accommodation in the High Court of Sikkim Guest House, Bungalow No.11, VIP Colony, Gangtok.

A	(i) Hon'ble Judges of the other High Courts	}Rs.200/- }Per Room }Per Day
B	(i) Visiting Former Hon'ble Chief Justice of High court of Sikkim	Free of Cost
	Visiting Former Judges of High Court of Sikkim and other High Courts.	}Rs.200/- }Per Room }Per Day
C	(i) Guests of the Hon'ble the Chief Justice and Hon'ble Judge(s) of High Court of Sikkim	}Rs.300/- }Per Room }Per Day
D	(i) Any other person(s) permitted by Hon'ble the Chief Justice and Hon'ble Judge(s) of the High Court of Sikkim.	}Rs.500/- }Per Room }Per Day

BY ORDER

**REGISTRAR GENERAL
HIGH COURT OF SIKKIM
GANGTOK**